GOVERNMENT OF INDIA MINISTRY OFMINES RAJYA SABHA QUESTION NO26.07.2010 ANSWERED ON

ILLEGAL MINING.

SHRIMATI SHOBHANA BHARTIA

74

Will the Minister of RURAL DEVELOPMENT INFORMATION AND BROADCASTINGMINES be pleased to state :-

- (a) whether Government is aware that hundreds of illegal mines are operating in the country without any clearance from various central authorities;
- (b)if so, the details thereof;
- (c)whether Government has found any evidence of the violation of laws by certain State agencies in this regard; and
- (d)if so, the details of corrective steps Government proposes to take in this regard?

ANSWER

THE MINISTER OF MINES AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI B. K. HANDIQUE)

(a) to (d): In view of recent increase in the instances of illegal mining, being reported in the media, the Central Government has requested State Governments to prepare Action Plans to monitor and curb illegal mining which includes the use of Satellite imagery and other intelligence inputs. So far, 10 States Government of Andhra Pradesh, Gujarat, Jharkhand, Karnataka, Maharashtra, Orissa, Rajasthan, Tamilnadu, Uttar Pradesh and Uttarakhand have prepared Action Plan in terms of advice of Central Government. Further, there is a Central Empowered-cum-Coordination Committee which has been meeting six monthly to discuss various issues relating to the mining sector including illegal mining and measures to prevent, detect and control it. The Ministry of Mines has been issuing various guidelines and suggestion on the issue and monitors the progress through the Central Committee. As per information received, 10 State Governments of Andhra Pradesh, Chhattisgarh, Gujarat, Goa, Haryana, Karnataka, Maharashtra, Orissa, Rajasthan and West Bengal have set up Coordination-cum-Empowered Committee. Other States have been requested to ensure setting up of similar Committees at the earliest. A draft Model State Mineral Policy has also been circulated to all the State Governments. Indian Bureau of Mines has constituted Special Task Force Teams, which conducted inspections in 106 mines in endemic areas in 5 States of Karnataka, Andhra Pradesh, Orissa, Jharkhand and Gujarat between 7.12.2009 to 17.12.2009 and suspended operations in 60 mines. Out of the 60 suspended mines, 58 applied for revocation of suspension orders and 2 mines (one each in Orissa and Andhra Pradesh) have been recommended for termination. Out of 28 mines issued violation notices, 4 mines have been suspended, 10 mines have reported compliance. The Special Task Force conducted second round of inspections from 17.4.2010 to 27.4.2010 in Karnataka. It inspected 67 mines and found serious violations in 18 mines, which were suspended. Similarly, less serious violations were found in 16 mines, which have been issued violation notices for compliance. ...